

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 21st day of March Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A. No. 174/2019
&
M.A. No. 175/2019
in
O.A. 310/649/2017

1. Union of India Rep. by its
Director, Directorate Field Publicity,
Ministry of I & B
Soochna Bhavan,
New Delhi- 110 003;
2. Union of India Rep. by its
Director,
Directorate of Field Publicity,
Ministry of I & B,
1st Floor, Block, Shastri Bhawan,
Chennai- 600 006;
3. Union of India Rep. by its
Under Secretary,
Ministry of I & B,
Shastri Bhawan,
New Delhi- 110 001.

....Applicants/Respondents in both MAs

(By Advocate: Mr. M.T. Arunan)

Versus

Shri M. V. Ashok Kumar.

...Respondent/Applicant in both MAs

(By Advocate: Mr. D. Ramdass)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard.

2. M.A. 174/2019 in OA 649/2017 filed by the applicants/respondents seeking to condone the delay of 3 days in filing M.A. 175/2019 is allowed.
3. M.A. 175/2019 in OA 649/2017 is filed by the respondents in the OA seeking extension of time for implementation of the order of this Tribunal dated 26.4.2018.
4. No representation for the MA respondents. While the respondents have already been granted extension of time twice by the orders of the Tribunal in the relevant MAs dated 08.10.2018 and 11.01.2019 and, therefore, I am not *prima facie* inclined to entertain this MA for further extension, since there is no representation for the applicant in the OA to object to the prayer made in the MA, as a last chance, the respondents are granted one month time only from today to comply with the order of this Tribunal dated 26.4.2018.
5. It is made clear that no further MA for extension of time shall be entertained. MA is disposed of accordingly. No costs.

(R. RAMANUJAM)
MEMBER (A)

21.03.2019

Asvs.